

**OFFICE OF THE CHIEF JUDICIAL MAGISTRATE : EAST DISTRICT SESSIONS DIVISION,
KARKARDOOMA COURTS : DELHI**

DUTY ROSTER FOR THE MONTH OF NOVEMBER, 2024

In view of postings/transfers order bearing No. 38/DHC/Gaz-IIB/G-7/VI.F.2(a)/2024 dated 25th October, 2024, modified the Duty Roster for the month of November 2024 bearing no. 823/CJM/EAST/KKD/Delhi dated 25.10.2024 is partially modified, as under:-

Sl.No	Name of the of Magistrate	Days	Holidays	Room No.
1	Sh. Sachin, Ld. JMFC-03 (East) R/o Flat No. 302, Pasupati Apartment, Sector-48, Faridabad, Haryana.	04.11.2024	02.11.2024 17.11.2024	16
2	Ms. Neha Garg, Ld. JMFC-02 (East) R/o Flat No. 1708, Delhi Administration Flats, Gulabi Bagh, Delhi	--	03.11.2024	15
3	Sh. Shiva Parashar, Ld. JMFC-(Digital 138 NI Act-01)/East R/o. C-5/128, Milan Vihar Apartments, E.P. Extension, Delhi	05.11.2024 27.11.2024	10.11.2024	407
4	Sh. Pritu Raj, Ld. JMFC-01 (East) R/o Flat No. 30 D, Surya Apartments, Sector-13, Rohini, Delhi- 110085.	06.11.2024 07.11.2024	09.11.2024	26
5	Sh. Navdeep Gupta Ld. J.M.F.C (138- NI Act)/East, R/o House No. B-814, Rohini Heights, Sector-29, Rohini, Delhi.	08.11.2024 11.11.2024	24.11.2024	20
6	Ms. Ritika Kansal. Ld. JMFC- (East) (Mahila Court-02), R/o B-Block, Flat No. 804, 8 th Floor, Judicial Officers Flats, Sector-26, Rohini, Delhi-110042.	12.11.2024 13.11.2024	-	24
7	Sh. Divyam Lila, Ld. JMFC-(East) (MCD) R/o E-411, 1 st Floor, Greater Kailash-2, Delhi-110048.	14.11.2024 16.11.2024	15.11.2024	12
8	Ms. Deeksha Rao, Ld. JMFC-04 (East) R/o House No. B-368, UG, Lok Vihar, Pitampura, Delhi.	18.11.2024 19.11.2024 28.11.2024	--	32
9	Sh. P. Bhargav Rao Ld. J.M.F.C-05 (East), R/o House No. 2012, Gulabi Bagh, Delhi govt. Residence, Delhi.	20.11.2024 21.11.2024	01.11.2024	03
10	Ms. Rishika Srivastava, Ld. JMFC (East) (Mahila Court-01) R/o Flat No. 305, Type IV Residential Court Complex, Karkardooma Courts, Delhi.	22.11.2024 23.11.2024 30.11.2024	--	14
11	Sh. Kunal Soni, Ld. JMFC- (Digital Traffic Court)/East R/o C1/405, Milan Vihar Apartments, Patparganj, I.P. Extension, Delhi-110092.	25.11.2024 26.11.2024 29.11.2024	-	403

Rest of the conditions in circular No. 823/CMM/EAST/KKD/DELHI, dated 25.10.2024, shall remain unchanged.



1. When any working day is declared holiday, the Duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further order.
2. It is impressed upon the Magistrates to complete the entire work of their court on a given day and they should not leave their court work for the Duty Magistrate. Release Warrants should be signed by the Magistrate who accepts the bail bond and the regular Magistrate should not leave his/her court before disposal of the work of
3. When any working day is declared holiday, the Duty Magistrate on that day will be deemed as Duty Magistrate for whole of the day without any further order.
4. It is impressed upon the Magistrates to complete the entire work of their court on a given day and they should not leave their court work for the Duty Magistrate. Release Warrants should be signed by the Magistrate who accepts the bail bond and the regular Magistrate should not leave his/her court before disposal of the work of his/her court which is brought before him upto 4 p.m. All the consequential work arising in pursuance of the orders issued by the regular Magistrate should be disposed of by the regular Magistrates.
5. The Magistrates deputed as Duty Magistrates on holidays will be entitled to avail Special Casual Leave within One Year (This is with reference to Endst. No. 6546-63/Rules/DHC dated 06/03/2012, Delhi Judicial Service (Leave) Rules) and the staff of their courts will be entitled to avail Special Casual Leave within Six months (This is in reference to the office order no. 72971-73101/ Admn.II/Leave/2018 dt. 22.11.2018 of Ld. District & Sessions Judge, Delhi). The Magistrates while forwarding the application of the staff for grant of such special casual leave (compensatory) shall verify that the official concerned had actually worked on a particular date.
6. The Magistrates who are deputed as Duty Magistrate if summoned for the day of such duty to appear as witness in a court located in court complex other than the place of posting will send formal request in advance to the court where he is to appear as a witness for his/her exemption from court attendance. If the court in question again intimates the officer requiring his/her attendance for that date, he/she may do so in the forenoon session under intimation to the undersigned. (Ref. S.O. Issued by the District & Sessions Judge, Delhi vide letter no. 42534-684/DM/Gaz. dt. 26.10.99).
7. No Magistrate shall proceed on leave or remain absent on the day he/she is deputed as Duty Magistrate except under exceptional circumstances or emergency. In case of an emergency or any other inevitable circumstances, if a Duty Magistrate must proceed on leave, he/she shall send a formal request in advance for change of duty with the officer agreeing to perform duty in his/her place in the office of the undersigned.
8. In case a Duty Magistrate is confronted with any medical issue (including Corona related) or has to attend any official assignment such as training programme at Delhi Judicial Academy or any official conference, etc., on the date of duty being a working day, on a short notice and is unable to obtain consent of any other officer to perform the duty in his/her place, he/she shall immediately, on receipt of intimation in this regard, inform the office of undersigned. In such a situation, next available Link Magistrate of the said officer shall work as Duty Magistrate on that particular day.
9. The duty Magistrate of the day shall report at Video Conferencing Room latest by 12.00 noon and shall dispose of the work as per directions of the undersigned.
10. It is clarified that Duty Magistrate of a particular day shall work as Duty Magistrate from 10.00 a.m. on the day of his duty till 9.59 a.m. on the immediate succeeding day.
11. Whenever a Magistrate is Duty Magistrate on any working day, he/she is exempted from entertaining applications of other courts for TIP proceedings and recording of statements u/s 164 Cr.PC (except as those referred in Clause 11 of the Duty Roster) and to work as Link MM on that day. However it is clarified that any pre-fixed applications will be decided by him/her only and the undersigned can also mark such applications or work of Link MM in the event of extreme exigency.

12. Wherever it is feasible and practicable, the Duty Magistrate can take up and dispose matters through Video Conferencing but after duly following the Video Conferencing Rules 2020 as notified by Delhi High Court on 1st June 2020.
13. The Applications for recording statements u/s 164 Cr.P.C. of any child/victim pertaining to POCSO Act or any application constituting crime against women u/s 376 to 376D shall be recorded by a lady Magistrate, marked by Ld. ACJM or Ld. Duty Magistrate (as the case may be) to any other lady Magistrate on physical duty, on the said day. However, if no lady Magistrate is available, the Duty Magistrate shall thereby record the statement himself /herself but with the consent of the victim.

It is further clarified that the duty Magistrates shall have to attend the court physically on their duty day during court hours.



(DEEPAK KUMAR-I)
Chief Judicial Magistrate, East
Karkardooma Courts, Delhi

Dated: 25/10/2024

No. 845 /CJM/EAST/KKD/Delhi

Copy for information to:-

1. The Ld. Registrar General, High Court of Delhi at New Delhi.
2. The Principal District & Sessions Judge (HQ,) and West, THC, Delhi.
3. The Principal District & Session Judge East, North-East, and Shahdara, Karkardooma Courts, Delhi.
4. The Principal District & Session Judge, New Delhi, Patiala House, New Delhi.
5. The Principal District & Session Judge North, and North- West, Rohini, New Delhi.
6. The Principal District & Session Judge, South-West, Dwarka, New Delhi.
7. The Principal District & Session Judge South, and South-East, Saket, New Delhi.
8. The Principal District & Session Judge-cum-Special Judge, PC Act (CBI), Rouse Avenue, New Delhi.
9. The CJM, Central and West (Tis Hazari), New Delhi (PHC), North & North-West (Rohini), South- West (Dwarka), South & South-East (Saket), North-East and Shahdara, Karkardooma Courts, Delhi.
10. The Ld. Secretary, DLSA East, Karkardooma Courts, Delhi.
11. All the Ld. Judicial Magistrates, East District, Karkardooma Courts, Delhi.
12. The Incharge, District Courts Web-Site-Committee, Tis Hazari Courts, Delhi.
13. The Incharge Computer Branch, Karkardooma Courts, Delhi. (uploading on Layers/Web-Site).
14. Superintendent Admn. and Care Taking Branch, Karkardooma Courts, Delhi.
15. Incharge Pool Car, Karkardooma Courts, Delhi.
16. Incharge Cash Branch, Karkardooma Courts, Delhi.
17. Director of prosecution, Delhi thr. Prosecution Branch, KKD Courts, Delhi.
18. Chief Public Prosecutor, Karkardooma Courts, East, Delhi.
19. The Commissioner of Police, Delhi and DCP, East, Delhi. (Through Chowki Incharge KKD, Delhi.)
20. The I G (Prison), Tihar Jail, Delhi/ New Delhi.
21. The Secretaries, Bar Association, THC, PHC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
22. Lock Up Incharge, Karkardooma, Delhi.
23. Information Center, (E- Sewa kendra) Karkardooma Courts, Delhi.
24. Video Conference Room, Karkardooma Courts, Delhi.
25. For uploading on layers/Web-Site.
26. Office Order File.

(DEEPAK KUMAR-I)
Chief Judicial Magistrate, East
Karkardooma Courts, Delhi